

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1034 of 2024

In the matter of:

K Sanjeev Dogra (Address of the letter petitioner/applicant is not known)

...Applicant

Versus

State of Himachal Pradesh and Others

...Respondent

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Place: Shimla

Date 13.10.2025

Through

Director of Industries
Himachal Pradesh No.2

Advocate General
Himachal Pradesh

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1034 of 2024

In the matter of:

K Sanjeev Dogra (Address of the letter petitioner /applicant is not known)

...Applicant

Versus

1. State of Himachal Pradesh through Principal Secretary, Environment, Forest and Climate Change.
2. Director, Mining and Geology, H.P.
3. District Magistrate, Kangra, District Kangra, H.P.
4. Himachal Pradesh State Pollution Control Board.

...Respondents

DETAILED RESPONSE TO THE FINAL REPORT OF THE JOINT COMMITTEE, BY WAY OF AFFIDAVIT IN COMPLIANCE TO THE ORDER DATED 04.09.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI, ON BEHALF OF RESPONDENT NO. 2.

MAY IT PLEASE YOUR LORDSHIPS:

I, Dr. Yunus S/o Mohammad Nazir, age 46 years, Occupation Government Service and presently posted as Director of Industries, Himachal Pradesh Shimla, do hereby solemnly affirm and state on oath as under:-

1. That it is respectfully submitted that the above mentioned Original Application came up for hearing on 04.09.2025 before this Hon'ble Tribunal and on the said date, the Hon'ble Tribunal graciously passed the directions, inter-alia, as under:


Director of Industries
Himachal Pradesh

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"2. Learned Counsel for respondents no. 1 to 3 seeks three weeks time for filing of additional/detailed response on behalf of respondents no.1 to 3..."

2. That it is humbly submitted that the joint committee at point No. 3.0 of the final report, has outlined the conclusions and recommendations (Point No. 1 to 10). The point wise conclusion/recommendation and its response, is as under:

1. *A total of 292 cases of Illegal Mining were detected by Mode of Transportation and 13 cases of Illegal Mining were detected by Mode of illegal Extraction/Storage, have been reported by the Mining Department during last 05 years. Further, a total of 1223 mining challans have been issued by Police during the last 05 years. Therefore, illegal mining activities in the area under reference as alleged by the applicants can not be rule out.*

In this regard, it is humbly submitted that in the area under question i.e. Kandwal-Lodhwan-Tipri belt, the respondent department i.e. Industries Department has granted 12 number of mining leases after completion of all codal formalities including Environment Clearance & mining plan as required under the provisions contained in the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 as amended time to time. However, it is relevant to mention here that the above area shares the boundaries with the State of Punjab and due to frequent changes in the course of the river Chakki, there is always a boundary dispute between two states.

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**Director of Industries
Himachal Pradesh**

Resultantly, this area becomes prone to illegal mining activities. Keeping in view this situation, the respondent department i.e. Industries Department has specifically deployed an additional Mining Officer along with support staff to regulate the mining activities over the said area falling in Sub-Division Nurpur, District Kangra, H.P. Besides, to curb the illegal mining activities, the respondent department has also taken various other steps e.g. in exercise of the power conferred under Section 26 (2) read with Section 21 (4) of the Mines and Minerals (Development and Regulation) Act, 1957, the Additional Chief Secretary (Industries) to the Government of Himachal Pradesh, vide notification dated 01.12.2021 has empowered/authorized various authorities of different departments such as Police, Forest, industries department including the authorities of General Administration to seize any mineral raised or transported or caused to be raised or transported by any person without any lawful authority any mineral from any land and for that purpose uses any tool, equipment, vehicle or any other thing for this purpose. A copy of Notification dated 01.12.2021 is enclosed herewith as **Annexure R-1** for kind perusal of this Hon'ble Tribunal. Additionally, on the same date, the Additional Chief Secretary (Industries) has also issued one another Notification whereby in exercise of the powers conferred under Section 26 (2) read with Section 22 of the Mines and Minerals (Development and Regulation) Act, 1957, the said authority has also empowered/authorized 25 number of authorities of various departments such as Police, Forest, industries

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department to make complaint in writing in the competent court in respect of any offence punishable under the said Act or any rules made thereunder. A copy of Notification dated 01.12.2021 is enclosed herewith as **Annexure R-2** for kind perusal of this Hon'ble Tribunal. Further, to avoid any kind of illegal crushing of minor minerals, the respondent department has also linked the production of the Mining Leases with the electricity units consumed by the Stone Crusher Units.

In addition to above, it is also important to mention here that the Mining officer Nurpur has also constituted a flying squad vide office order dated 31.12.2024 under the supervision of Mining Inspector which consist two number of Assistant Mining Inspectors and two Mining Guards and they have been specifically assigned the work to check the illegal mining and submit the weekly report to the Mining Officer Nurpur. A copy of Office Order dated 31.12.2024 is enclosed herewith as **Annexure R-3** for kind perusal of this Hon'ble Tribunal. As such, Respondent Department i.e. Industries department is making every effort to take action against all those offenders and the above cases of illegal mining activities, as mentioned by the Joint Committee, is demonstrative of the fact that the concerned departments are exercising their delegated powers diligently to curve illegal mining operations within and around the said area and if anyone is found to be indulged in illegal mining, transportation & storage of minor minerals, required action is taken against the offender as per the provisions of Rules, 2015.

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Himachal Pradesh

2. *Mining Department has also not defined the Boundary of the 06 mining leases out of 11 mining leases in their respective mining plans. Therefore, illegal mining activities in at least in these 06 mining leases can not be ruled out in the absence of a defined boundary. It is recommended that Mining Department make an arrangement to assign proper Geo Co-ordinates by adopting advanced technology to ensure that a closed and independent boundary is assigned to each mining lease.*

In this regard, it is respectfully submitted that Rule 34 (v) of The Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 provides as under: -

“Mining site shall only be handed over to the lease holder, after it is duly demarcated by permanent boundary pillars and certified by concerned mining officer.”

Further, Rule 19 (5) of the above Rules 2015 also provides as under:

“The lessee shall at his own expense erect at all times maintain and keep in good repair boundary marks and pillars necessary to indicate the demarcation shown in the plan annexed to the lease.”

In view to the above provisions of Rules, the matter for non-establishment boundary pillars of six number of mining leases as pointed out by the Joint Committee, was taken up with the Mining officer Nurpur and the said Officer vide letter dated

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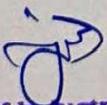


04.10.2025 has reported that all the mining leases in the area were handed over to the lease holders after proper demarcation of the area and establishment of boundary pillars as per the provision contained under Rule 19(5) and 34(V) of the ibid Rule 2015, however, owing to the river-bed topography of these lease areas, the boundary pillars so erected are often eroded or washed away during flash floods. Accordingly, after the conclusion of the monsoon season, before allowing the mining work in the respective lease areas, the lease holders were instructed to re-erect the boundary pillars in consultation with the Revenue Department. The Mining officer has further reported that out of aforesaid six number of mining leases, only four number of mining leases are presently operational. The validity period of mining lease areas granted in favour of M/s Nandi Stone Crusher and M/s Bhandral Stone have expired and these leases are currently non-operational. In respect to the remaining four (04) mining lease areas, granted in favour of M/s Ankur Stone Crusher, M/s New Nurpur Mining, M/s New Shiva Mining, and M/s Shiva Stone Crusher, the respective lease holders, have re-erected the boundary pillars, after getting demarcation of their mining lease areas in consultation with the concerned Revenue Department and the mining activities are confined to the respective mining lease area. The copies of demarcation reports along with photographs of boundary pillars are enclosed herewith as **Annexure R-4 (Colly)** for kind perusal of this Hon'ble Tribunal.

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Director of Industries
Himachal Pradesh

With regard to the adoption of advanced technology for assigning geo-coordinates, it is

respectfully submitted that the said lease areas are relatively small in size, which renders the precise assignment of geo-coordinates technically difficult and impracticable. However, it is pertinent to mention that the approved Mining Plan vividly specifies and provides the geo-coordinates of the respective mining lease areas and the mining activities are within the boundary pillars of the mining lease area.

3. *The Joint Committee tried to obtain the historical data from Himachal Pradesh Remote Sensing Centre, however, it was informed that: "Himachal Pradesh Remote sensing Centre does not maintain the proprietary satellite data for the specified region. Our studies and evaluations are based on open-source satellite datasets such as those provided by platforms like Sentinel-2, Landsat, other freely available sources and project base satellite data provided by NSRC/ISRO". Therefore, it is recommended that Mining Department may share data collected in this report of the Joint Committee to HP Remote Sensing Centre, and jointly take up a "Site & Project Specific Assignment" regarding past illegal mining activities, for management of mining activities in the area and take appropriate actions.*

In this regard, it is respectfully submitted that deciphering satellite data for the identification of illegal mining activities poses several inherent challenges. The Satellite images only provide the aerial view of the mining activities being carried out on the ground and is unable to distinguish between legal and illegal status of mining being undertaken. The Satellite pictures also

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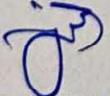
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**Director of Industries
Himachal Pradesh**

cannot capture the registration number of vehicles. Besides, it is difficult to decipher through Satellite pictures whether the vehicles are transporting legally mined mineral or otherwise. In fact, for this purpose, vehicles are required to be intercepted physically by the duty holders to check the documents i.e. transit passes etc. to ascertain the legal source of mineral. As such, monitoring the illegal mining activities through Satellite does not seem to be purposeful at present. Some of these challenges also include resolution limitations, whereby the available satellite imagery often lacks the high spatial resolution necessary to detect small-scale mining operations, topographical constraints, making it difficult to distinguish mining activity from natural geomorphological changes; and spectral similarities, as exposed soil and sand resulting from mining frequently exhibit characteristics akin to naturally eroded surfaces. Moreover, illegal mining is often carried out in scattered pockets or during short intervals, with rapid site restoration or camouflage, thereby further reducing the likelihood of detection through periodic satellite surveillance. As such, the use of such technology is presently impractical, cost-intensive and not fully efficacious in achieving the intended purpose.

4. *No retaining structure have been provided in the mining leases, which amounts to unscientific mining.*

In this regard, it is respectfully submitted that there is no provision in the Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 to

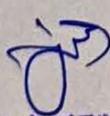
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**Director of Industries
Himachal Pradesh**

provide the Retaining structure all along the mining lease areas, however, Rule 35 of The Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules-2015 provides as under:

"No mining lease or contract shall be granted unless there is a mining plan approved from the competent authority. The said mining plan shall be prepared in form – "M".

It is submitted that for the scientific development of mine, the lessee is bound to work in the mining lease area in accordance with the scheme shown in the Mining plan. The mining plans for all the mining leases granted in the area have been approved as per the provision contained under the above Rules, 2015 and the provision to provide retaining structures as well as check dams are site specific wherever required keeping in view the location of the lease area and profile of the river. As far as, retaining structure towards the outer periphery of the mining leases is concerned, all of the lease holders have established the proper boundary pillars as per the provision contained under Rule 19(5) of the ibid Rules, 2015 referred above.

5. *Further, no annual replenishment studies have been conducted as recommended in Sustainable Sand Mining Guidelines-2016 of MoEF &CC. It is recommended that the Mining Department shall ensure implementation of mining plans and Sustainable Sand Mining Guidelines-2016 to ensure that no unscientific mining is done by the mining lease holders.*


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In this regard, it is humbly submitted that the District Survey Report (DSR), for Kangra District has been duly approved by the State Environment Impact Assessment Authority (SEIAA), Himachal Pradesh in its 69th (A) meeting held on 20th August, 2024, vide Agenda Item No. 1 as per the Notifications issued by the MOEF & CC from time to time. The District Survey Report for Kangra District covers annual replenishment studies which has been conducted properly and provide an overview of mining activities in the district, incorporating all relevant features relating to geology and the mineral wealth of replenishable and non-replenishable areas of rivers, streams, and other sources. The annual replenishment studies conducted for river Chakki is shown in the following table:

Name of River	Boulder	River borne Bajri	Sand.	Total
Chakki Khad.	81,00000	1,08,00000	81,00000	2,70,00000
Annual Replenishment				
	3,24,000	2,43,000	3,24,000	8,10,000

(*The above mineral potentials in Metric Tone have been calculated based on the % age of each mineral constituent like boulder, river borne bajri, sand upto a depth of one meter. The annual replishment of minor mineral in river bed has been calculated by taking into consideration the annual deposition of about 3 Cms .)

It is further submitted that all the mining leases in the area have been granted after completion of all the codal formalities required under Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 including Environment Clearance & Mining Plan

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and the Mining department is ensuring the implementation of the provisions contained in the Mining Plan.

6. *The stone crushers are yet to fully comply with the "Environment Guidelines for Stone Crushing Units" issued by CPCB in June 2023. HPPCB has granted an extension of time upto 31/03/2025 to stone crushers for complying with some components/requirements of CPCB's Guideline including installation of dry-extraction cum bag filter followed by cyclone.*

This issue does not pertain to the Respondent department i.e. Industries Department.

7. *During the 2nd and 3rd site inspections, it was observed that stone crushers had taken measures to desilt wastewater and store for recycling by constructing earthen ponds. However, earlier the stone crushers had been discharging waste water containing silt in the river, as observed by the Joint Committee during 1st site inspection conducted on 02/12/2024. It is recommended that the HPPCB shall ensure compliance to all prescribed guidelines and norms for stone crushers besides taking action for past violations, including the imposition of environmental compensation.*

This issue does not pertain to the Respondent department i.e. Industries Department.

8. *During the inspection, a joint representation was received from the crusher owners followed by a detailed representation through email (Annexure-14), regarding the alleged illegal mining activities by the*

stone crushers situated in the State of Punjab at the border of Himachal Pradesh. It was informed by representatives of the Deputy Commissioner, Kangra, that: i) The said area being an interstate boundary is always in dispute with regard to the identification of any offence and ii) The District Administration Kangra has taken up the matter with Govt. of Punjab for demarcation of boundary along the river bed.

In this regard, it is respectfully submitted that the Chakki Khad is a right bank tributary of the Beas River originating from near Janjru, on the Western side of Dhauladhar range at the altitude of 3212 Meter above Mean Sea Level (Entry at Kangra from 880 Meter above Mean Sea Level) near Sanjhi Nalla bordering Chamba district. The Dhauladhar form the water divide between river Beas on the Southern side and river Ravi on the Northern side. The river Chakki flows through Bhatiyat Sub Division and then enter Kangra and then flows through the Nurpur and Indora Sub divisions of the Kangra district.

It is further submitted that the said khad acts as a boundary between the States of Himachal Pradesh and Punjab. However, being fluvial in nature, the flow direction of the river changes time to time, rendering the demarcation of the boundary between the two states a difficult task. This dynamic nature of the river is also a significant factor that challenges field officials in restricting illegal mining activities originating from the State of Punjab.

9. *It is suggested that to eliminate manual intervention and effectively prevent illegal mining, stone crusher*


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units should install an integrated automatic weigh bridge. This system will monitor both incoming raw material and outgoing finished products, ensuring traceability of the source- legal or illegal. Additionally, the system should be equipped with a PTZ camera and be integrated with X and W Forms, which should be reported live to the Mining Department for real-time regulation and monitoring.

In this regard, it is respectfully submitted that the online portal has already been launched by the respondent department and all the applications for grant of mining leases are being received only through online mode. Further, for real time regulation and monitoring, the printing of transit passes (W and X forms) is directly being done by the mining lease holders through their web portal which has been linked with Departmental website. These transit passes, after on-line approval from the competent authority are generated in a real time format and carries the information pertaining to the name and lease area of mining lease holder, detail of vehicle carrying the mineral and destination of transportation etc. It is further submitted that authenticity of such Transit passes (W/X), can be checked through any of the android/IOS Phone by any of the duty holders to whom the powers to check the illegal mining has been conferred. As such, there is complete mechanism to check the illegal mining through on line technology.

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Director of Industries
Himachal Pradesh

10. *It is suggested that Mining Department and Himachal Pradesh State Electricity Board Limited (HPSEBL) should jointly assess the crushing capacity objectively*

to determine the ratio of raw material (legal/illegal) entering stone crushers and to track the volume of finished products. Further, since the capacity is directly linked to electricity consumption, regulation power supply is crucial to prevent illegal mining and unauthorized crushing. Therefore, it is suggested that all crushing units be connected to a single feeder system from the nearest 33 KV substation to enable precise energy metering and compliance."

In this regard, it is respectfully submitted that Mining officer Nurpur has taken up the matter vide letter dated 01.10.2025, with concerned authorities of HPSEBL to connect all the crushing units with a single feeder system from the nearest 33kv and response thereto is awaited. A copy letter dated 01.10.2025 is enclosed herewith as **Annexure R-5** for kind perusal of this Hon'ble Tribunal.

IDENTIFIED BY
[Signature]

3. That the present Affidavit may kindly be taken on record.

Place: Shimla
Date 13.10.2025

[Signature]
Director of Industries
Himachal Pradesh
Respondent No. 2

Through

Advocate General
Himachal Pradesh

[Signature]

ATTESTED

Oath Commissioner

VERIFICATION:

I, the above deponent do hereby verify that the contents of this Affidavit from Para 1 to 3 are true and correct to the best of my knowledge and belief as the information has been derived from the official record. No part of it is false and nothing material has been concealed there from.

Verified at Shimla on this day 13 October, 2025.

Oath Commissioner
Shimla (H.P.)

Director of Industries
Himachal Pradesh

Note all cutting & correction
& entries are duly attested by me

[Signature]
13/10/25



[Authoritative English text of this department notification number Ind-II(F)6-20/2005, dated 01-12-2021 as required under clause (3) of Article 348 of the Constitution of India].

INDUSTRIES DEPARTMENT

NOTIFICATION

Shimla-2, the 1st December, 2021

No. Ind-II (F) 6-20/2005.—In supersession of the Govt. Notification number Ind-II (F) 6-20/2005 dated 30-4-2011 and in exercise of the power conferred under Sub-Section (2) of Section 26 read with Section 21 (4) of the Mines and Minerals (Development and Regulation) Act, 1957 (Act No. 67 of 1957) and all other powers enabling him in this behalf, the Governor, Himachal Pradesh, is pleased to empower/authorize the following Officers to seize any mineral raised or transported or caused to be raised or transported by any person without any lawful authority, any mineral from any land and for that purpose uses any tool, equipment, vehicle or any other thing for this purpose with immediate effect:—

	In their respective jurisdiction
1. All the Deputy Commissioners in H.P.	--do--
2. All the Additional Deputy Commissioners in H.P.	--do--
3. All the Sub-Divisional Magistrates in H.P.	--do--
4. All the Executive Magistrates in H.P.	--do--
5. All the Superintendents of Police in H.P.	--do--
6. The Additional Superintendents of Police in H.P.	--do--
7. All the Deputy Superintendents of Police in H.P.	--do--
8. All the Conservator of Forests in H.P.	--do--
9. All the Divisional Forest Officers in H.P.	--do--
10. All the Assistant Conservator of Forests in H.P.	--do--
11. All the Range Officers of Forests in H.P.	--do--
12. All the General Managers, DIC in H.P.	--do--
13. All the Mining Officers in H.P.	--do--

This supersedes all the previous Notifications issued in this behalf.

By order,

R. D. DHIMAN,
Addl. Chief Secretary (Industries).


Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-2

उद्योग विभाग

अधिसूचना

शिमला-171 002, 6 दिसम्बर, 2021

संख्या इण्ड-II (बी)2-3/2020.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, इस विभाग की अधिसूचना संख्या उद्योग-II (ख)2-26/95 तारीख 13-11-2000 द्वारा अधिसूचित हिमाचल प्रदेश

[Authoritative English text of this department notification number Ind-II(F)6-20/2005 dated 01-12-2021 as required under clause (3) of article 348 of the Constitution of India].

INDUSTRIES DEPARTMENT

NOTIFICATION

Shimla-2, the 1st December, 2021

No. Ind-II (F) 6-20/2005.—In supersession of the Govt. Notification number Ind-II (F) 6-20/2005 dated 30.4.2011 and in exercise of the power conferred under Sub-Section (2) of Section 26 read with Section 22 of the Mines and Minerals (Development And Regulation) Act, 1957 (Act No. 67 of 1957) and all other powers enabling him in this behalf, the Governor, Himachal Pradesh, is pleased to authorize the following Officers/Officials to make complaints in writing in the Court of competent jurisdiction in respect of any offence punishable under the said Act or any rules made there under, with immediate effect:—

- | | |
|--|----------------------------------|
| 1. The Director of Industries | Throughout Himachal Pradesh |
| 2. All the Deputy Commissioner in H.P. | In their respective jurisdiction |
| 3. All the Superintendent of Police in H.P. | --do-- |
| 4. The State Geologist | Throughout Himachal Pradesh |
| 5. All the Geologists | --do-- |
| 6. All the Assistant Geologists | --do-- |
| 7. All the Technical Assistant (Geology) | --do-- |
| 8. All the General Managers, DIC in H.P. | In their respective jurisdiction |
| 9. All the Mining Officers in H.P. | --do-- |
| 10. All the Mining Inspectors in H.P. | --do-- |
| 11. All the Assistant Mining Inspectors in H.P. | --do-- |
| 12. All the Managers, Industries in H.P. | --do-- |
| 13. All the Industrial Promotion Officers in H.P. | --do-- |
| 14. All the Economic Investigator, Industries in H.P. | --do-- |
| 15. All the Extension Officers, Industries in H.P. | --do-- |
| 16. All the Addition Deputy Commissioners in H.P. | --do-- |
| 17. All the Sub-Divisional Magistrates in H.P. | --do-- |
| 18. All the Tehsildars/Naib Tehsildar in H.P. | --do-- |
| 19. All the Additional Superintendents of Police in H.P. | --do-- |
| 20. All the Deputy Superintendents of Police in H.P. | --do-- |
| 21. All Inspectors/SIs/ASIs of Police Department in HP | --do-- |
| 22. All the Divisional Forest Officers in H.P. | --do-- |

Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

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राजपत्र, हिमाचल प्रदेश, 08 दिसम्बर, 2021/17 मार्गशीर्ष, 1943

- | | | |
|-----|--|--------|
| 23. | All the Conservator of Forests in H.P. | --do-- |
| 24. | All the Assistant Conservator of Forests in H.P. | --do-- |
| 25. | All the Range Officers of Forests in H.P. | --do-- |

This supersedes all the previous Notifications issued in this behalf.

By order,

R. D. DHIMAN,
Addl. Chief Secretary (Industries).

ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा, हि0 प्र0

मुकदमा : इन्द्राज मृत्यु तिथि

पेशी : 09-12-2021

आशा देवी पत्नी श्री उत्तम चन्द, गांव कुल्हाड (मंझग्रां), डाकघर द्रमण, तहसील शाहपुर, जिला कांगड़ा (हि0 प्र0)

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण अधिनियम की जेर धारा 13(3) पुनर्वालोकित 1969 के तहत मृत्यु प्रमाण-पत्र लेने बारे प्रार्थना-पत्र।

उपरोक्त मुकदमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना-पत्र मय ब्यान हल्फिया गुजारा है जिसमें लिखा है कि उसके पुत्र श्री अभिषेक सिंह पुत्र श्री उत्तम चन्द, गांव कुल्हाड (मंझग्रां), डाकघर द्रमण, तहसील शाहपुर, जिला कांगड़ा का देहांत दिनांक 10-03-2020 को महाल कुल्हाड में हुआ है परन्तु अज्ञानतावश इसका इन्द्राज ग्राम पंचायत मंझग्रां के रिकार्ड में दर्ज नहीं हुआ है। प्रार्थिया उक्त मृत्यु तिथि को दर्ज करवाना चाहती है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त मृत्यु तिथि को ग्राम पंचायत मंझग्रां के रिकार्ड में दर्ज करवाने बारे कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 09-12-2021 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

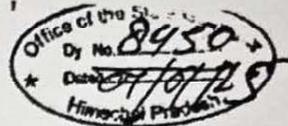
आज दिनांक 15-11-2021 को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।


Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

No: Udyog(Bhu)-NPR-Khani-Estt.-2024
Office of the Mining Officer
Nurpur Distt. Kangra (H.P.)
Nurpur



Dated:

Office Order

In compliance to the Original Application No. 1034/2024 of the National Green Tribunal for complete prevention of illegal mining in the area of Kandwal, Lodhwan, Tipri, and Bari Khad along with chakki River, A Flying squad under the supervision of Sh Vikaram jeet , Mining Inspector is hereby constituted to check the illegal mining in above said area, who will ensure weekly reporting to the office of the undersigned till further order.

Sr. No.	Member of Flying Squad	Designation
1.	Sh Ashwani Kumar	Assistant Mining Inspector
2.	Sh Madan Lal	Assistant Mining Inspector
3.	Sh Abhinandan Sharma	Mining Guard
4.	Sh Parvesh Kumar	Mining Guard

Mining Officer
Nurpur, Distt. Kangra(HP)

Dated: 31-12-2024

Endst. No.: As above. - 2846

Copy to:

1. The Geologist (Zone-II), Himachal Pradesh, Shimla for information please. .
2. Sh Vikaram Jeet , Mining Inspector Nurpur, Tehsil Nurpur, Distt. Kangra for strict compliance and necessary action please
3. Sh Ashwani Kumar , AMI Damtal and Sh Madan Lal, Assistant Mining Inspector, for strict compliance and necessary action please.
4. Sh Abhinandan Sharma, Mining Guard Jawali and Sh Parvesh Kumar , Mining Guard Indora, Distt. Kangra for strict compliance and necessary action please.

Mining Officer
Nurpur, Distt. Kangra(HP)

Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

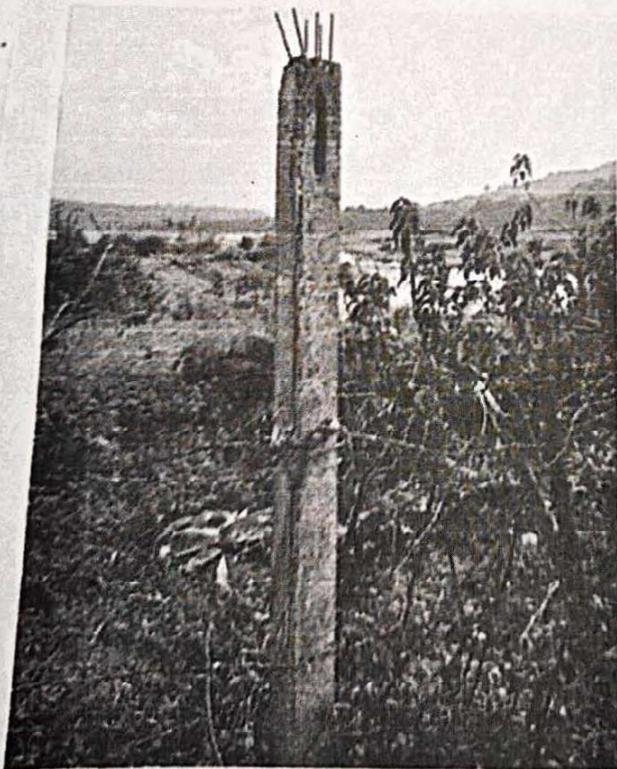
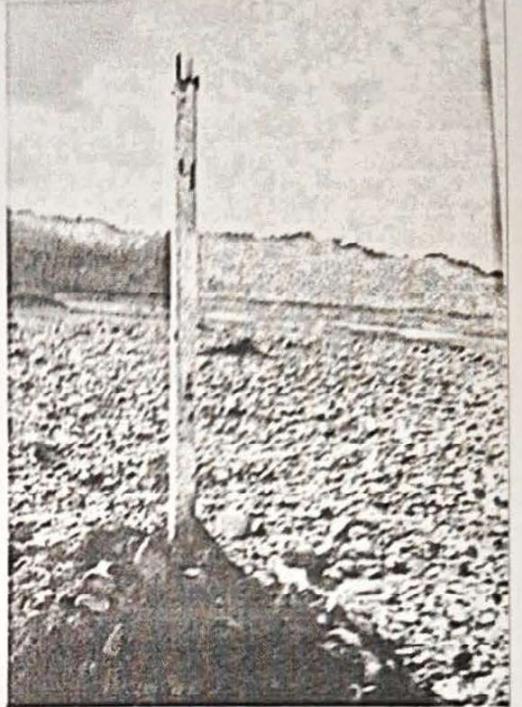
Sanjiv
27/12/24

श्रीका रिपोर्ट

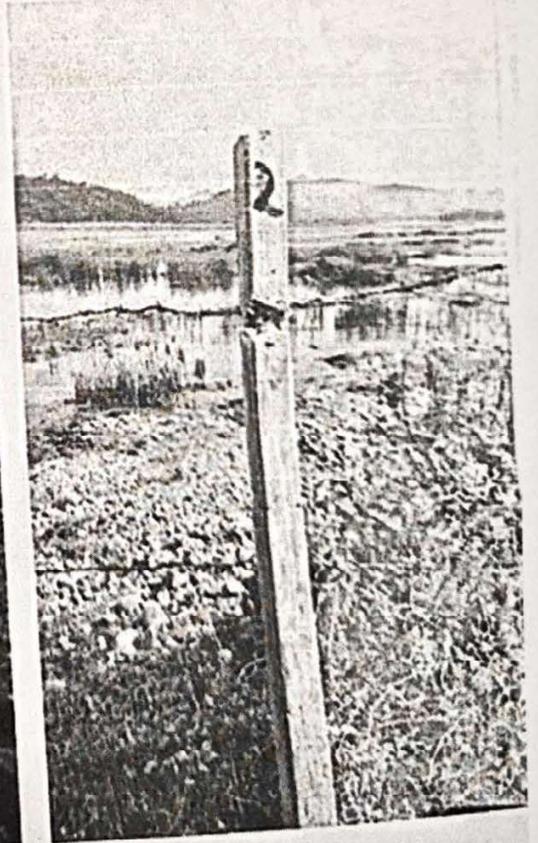
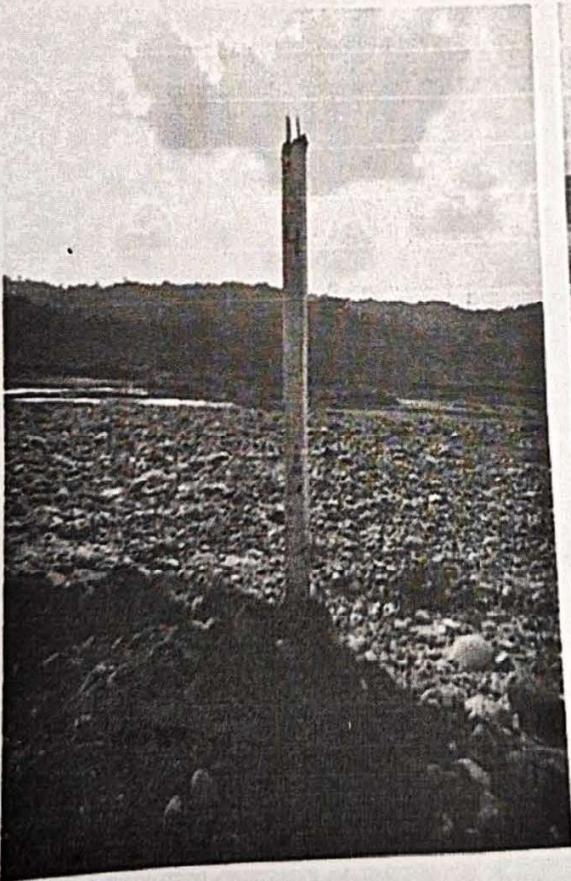
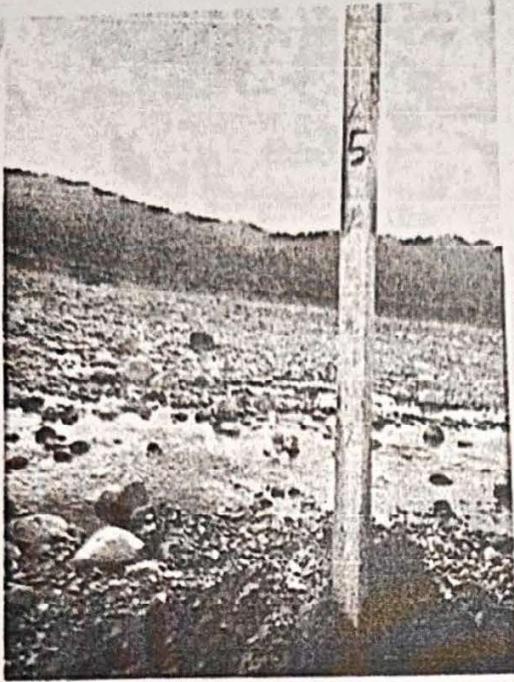
श्रीका जी, रिपोर्ट की जाती है कि अशोक, कुगर ब-दोरिया पुत्र राधा दास पुत्र अली ने श्रीका नम्बर 724 रकबा 04-04-67 हे.श्री. लखना गढवाल जैसा कटराह श्रीका जैसा इमल नदानील नूरपुर खेला कागजा दिग्ग. में दिखत है/पट्टा पर ली है जिसका अरका 14.10-2015 ता 13.10-2030 तक है बाद गोल्ला मुलधजा पाया गया कि अतः नम्बर नम्बरा में श्रीका पर पीलट लगे हुए है अतः रिपोर्ट दीना में देना है/

श्रीका नम्बरा

7/10/23




Geologist
Dept. of Industries
(Geological Wing)
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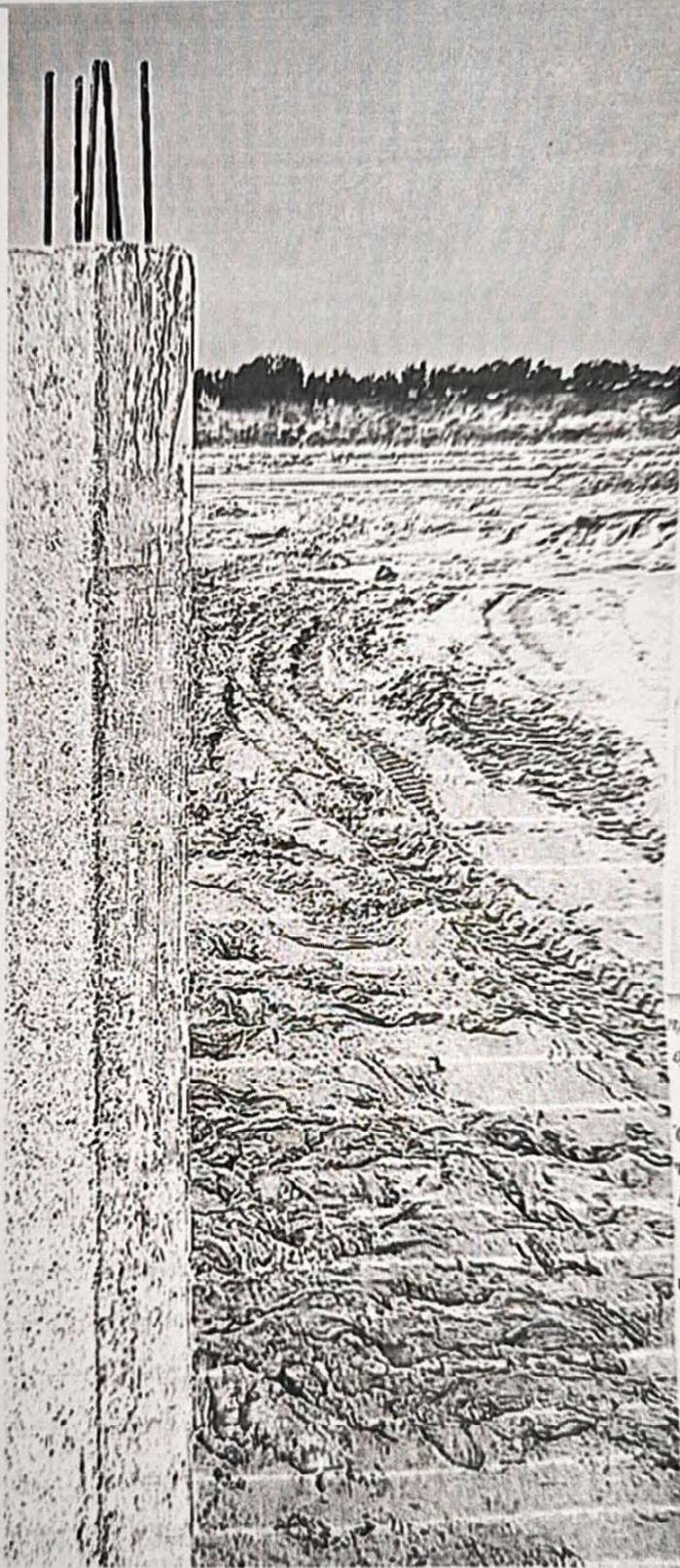
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(Geological Wing)
H.P. Shimla-1

शुद्धी रिपोर्ट

~~प्रमाणित किया जाता है कि गैर मानक लोहा~~
~~कैसा मध्यम लोहा प्रथम लोहा लोहा~~
~~34 नं गंगाम जिला कांगडा डि. 50 जिसका खनन~~
~~पदा नं 346, 346/1 - 2 खण्ड~~
~~1064-87 ए 0 का 04-88-12 ए 0 का मध्यम लोहा~~
~~प्रथम जिला कांगडा डि. 50 में स्थित है। आज का लोहा~~
~~उक्त नंबर खनन में दिया गया है। आज रिपोर्ट~~
~~में देखा है~~

नाम पटवारी
 पत्तार सूत
 सहस्रील
 दिनांक 12/09/25 हस्ताक्षर

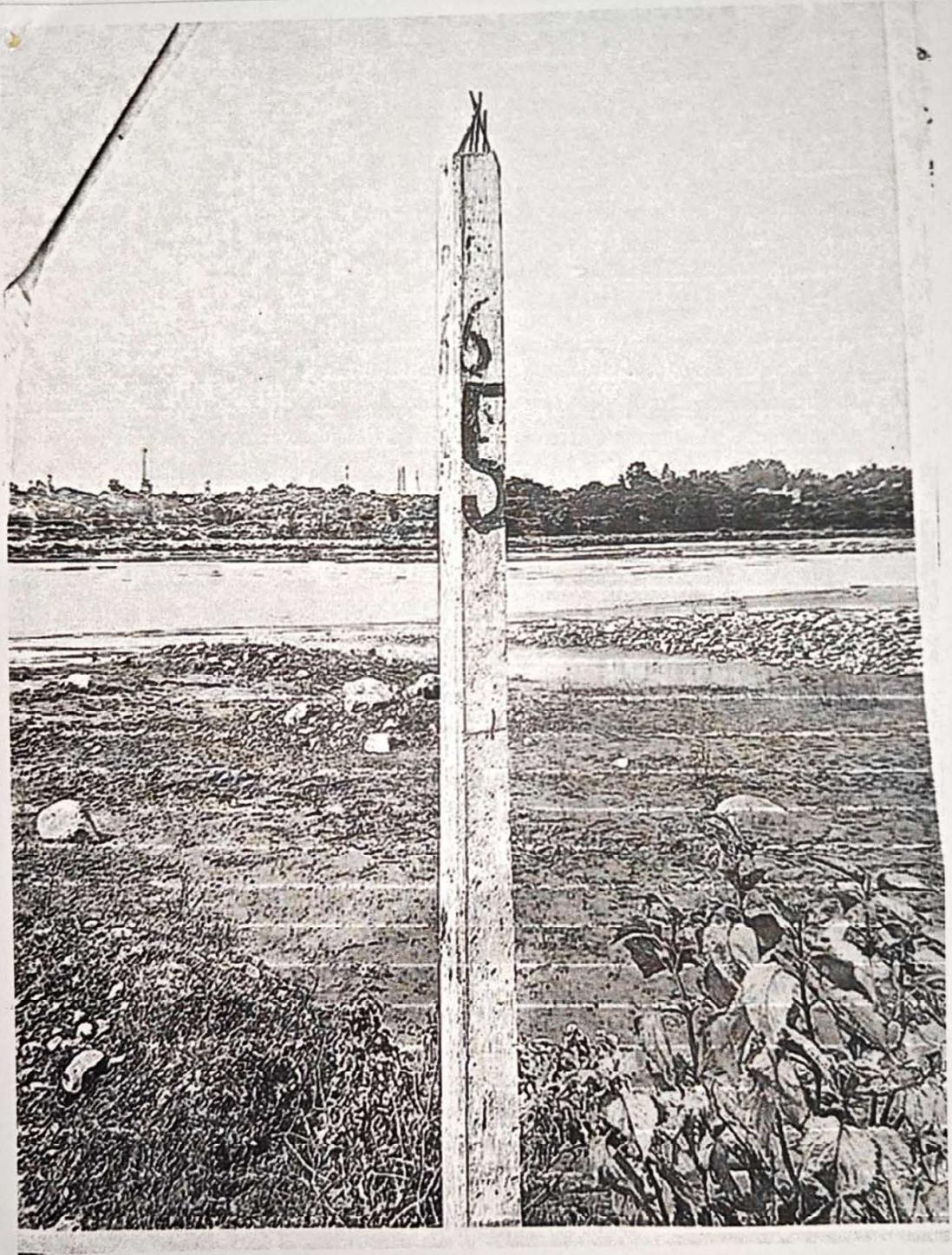
Geologist
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 (Geological Wing)
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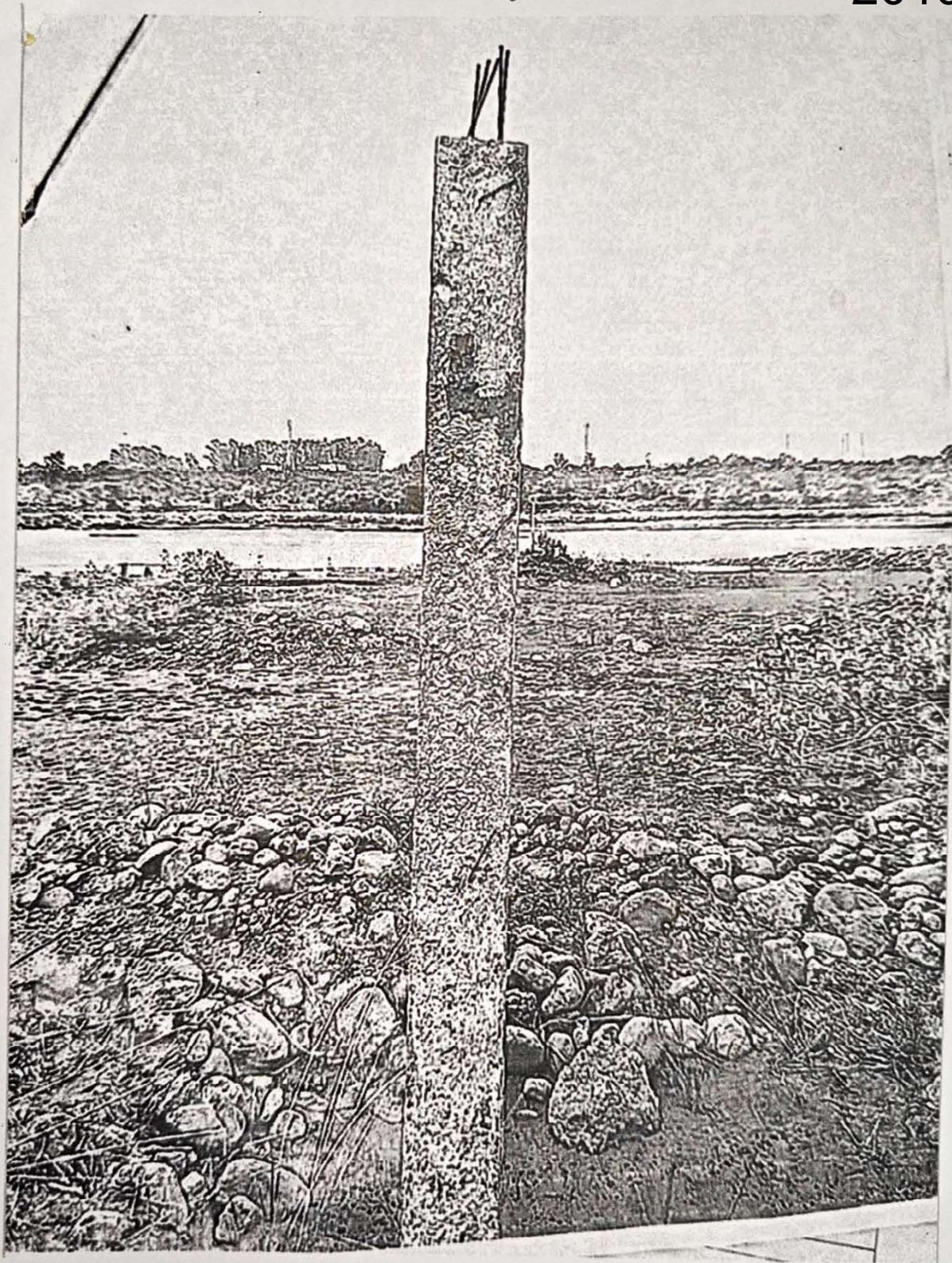
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HM
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Dept. of Industries
(Geological Wing)
H.P. Shimla-1



JH
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Dept. of Industries
(Geological Wing)
H.P. Shimla-1

— मांअ रिपोर्ट

~~प्रमाणित किया जाता है कि शिवम स्याम शैल
 मधल पैल मौल लौधवां उप तः गोगां मिखा
 कोगडा दिपठ निमअ खनन पऽ मूम खपरा मरेव
 5, 521, 523, 530 छिटा 4 रेखा 04-11-18 ए०
 लालु जो० मधल पैल मौल लौधवां उप तः गोगां
 दिपठ के स्थित एा कुनत मखरान म चिखलु लामोड
 मातः रिपोर्ट खवने देखाई~~

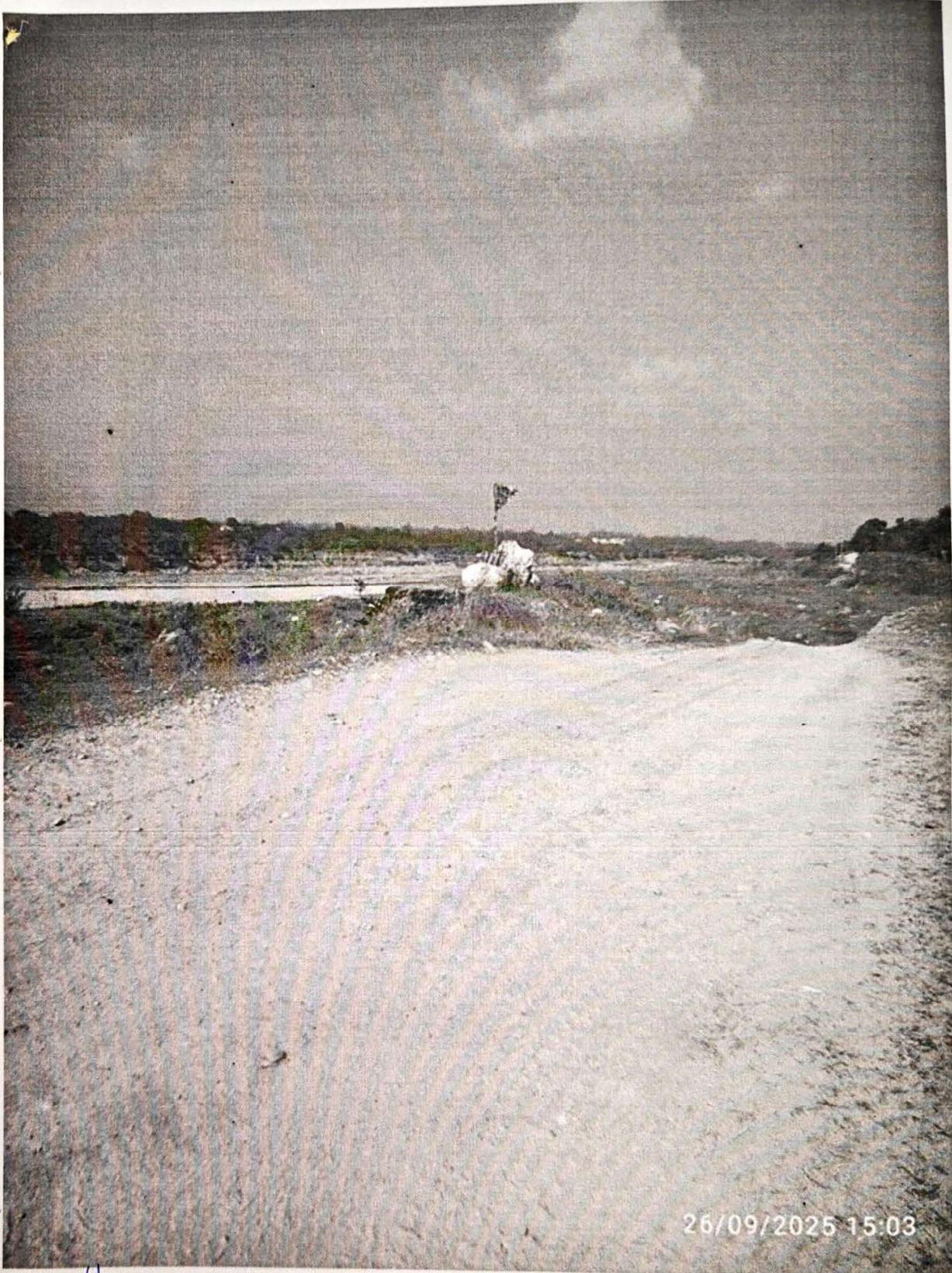
नाम परवारी
 पदवार पः
 मेली
 दिनांक 12-09-25


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 (Geological Wing)
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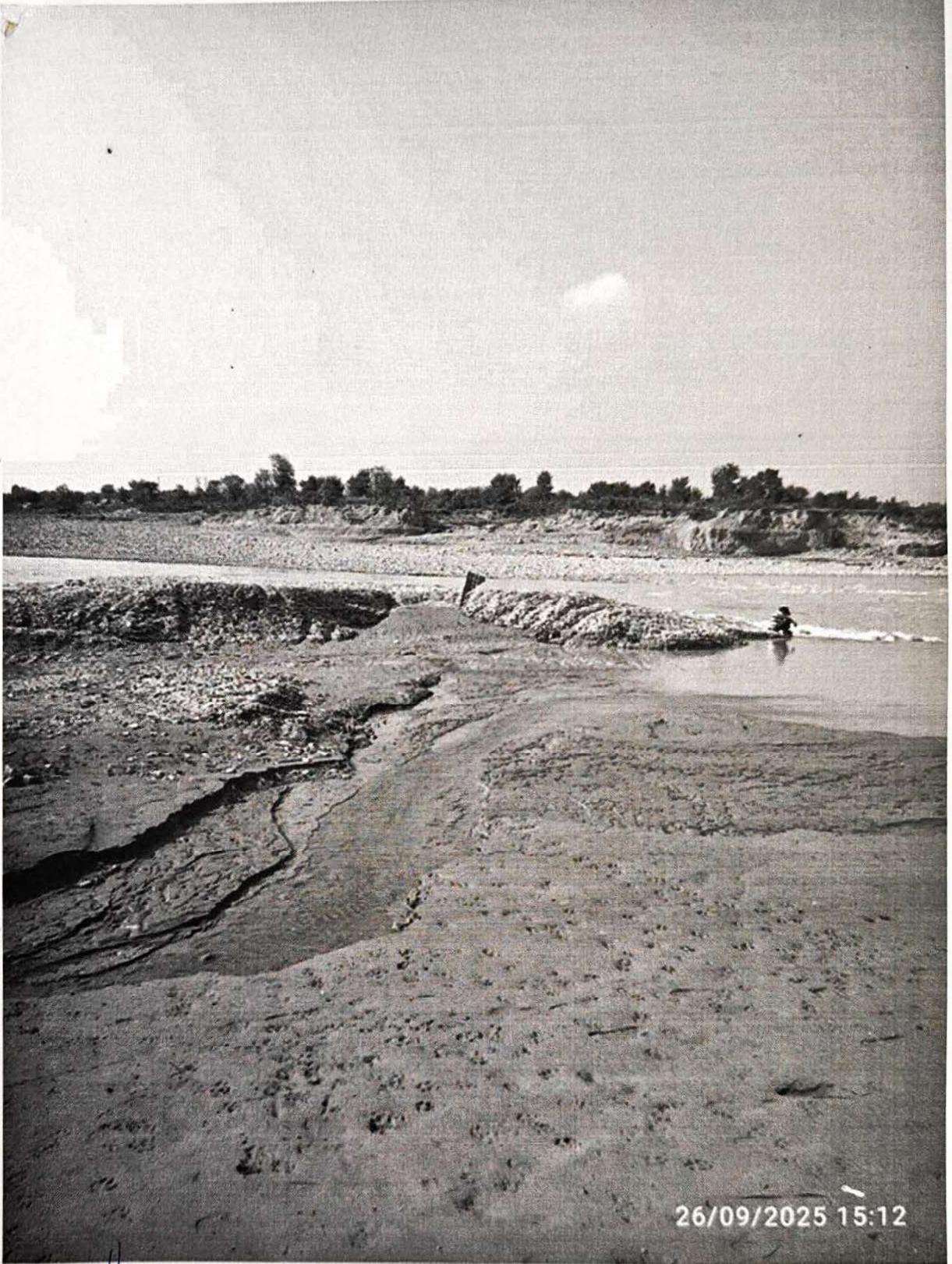
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Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

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H.P. Shimla-1



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(Geological Wing)
H.P. Shimla-1

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HM

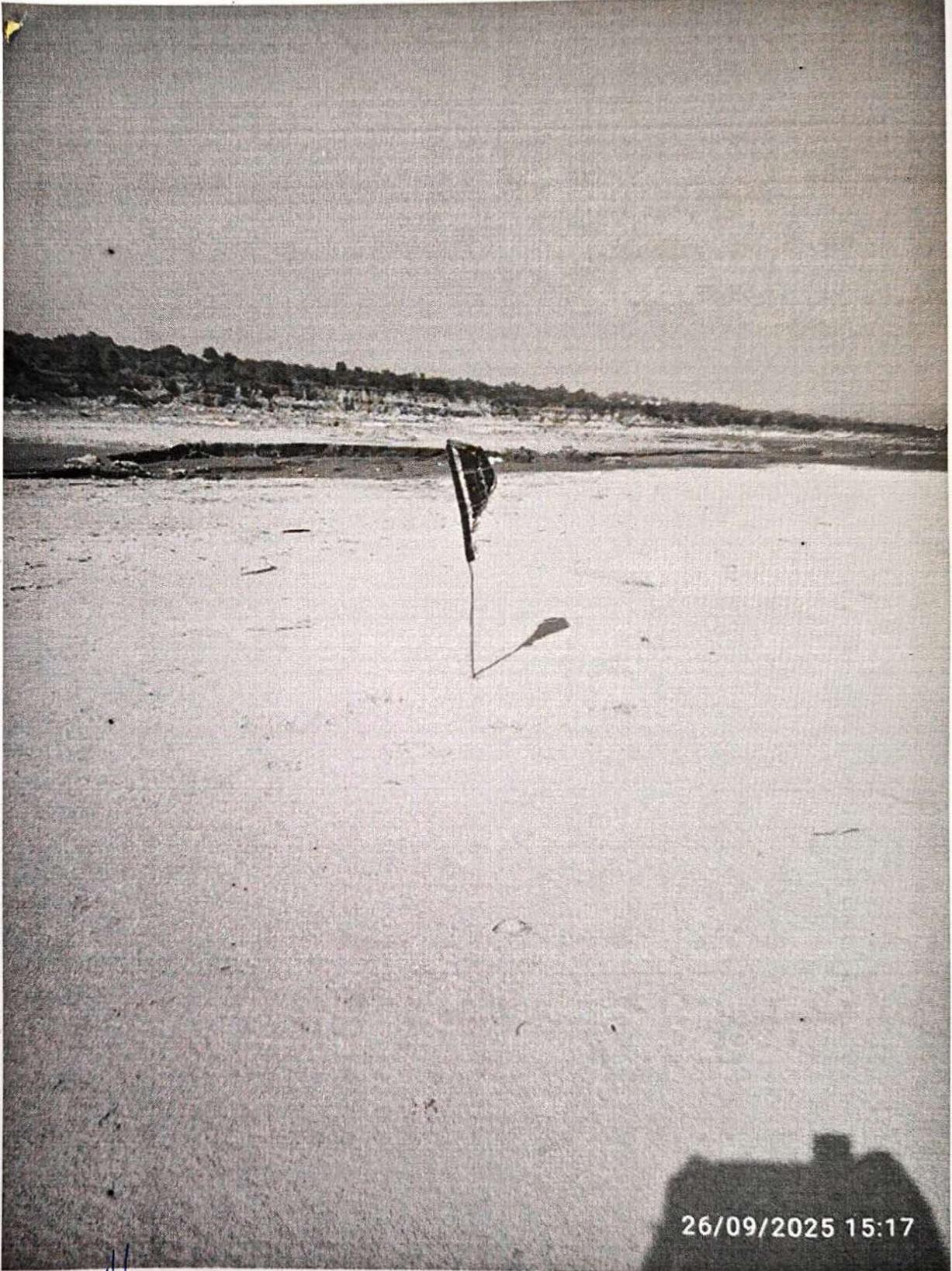
Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1



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Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1



26/09/2025 15:17


Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1



26/09/2025 15:20


Geologist
Deptt. of Industries
(Geological Wing)
H.P. Simia-1

रिपोर्ट सेवा

श्रीमान जी,

भूमि स्वरा नम्बर 731/1 - 732 किता 2 रक्बा
 03-87-70 है. श्री. वामरा महाल मैरा बटाराह मैरा डूमल
 तहसील नूरपुर जालकीशत पहलानागा शिवा स्टोन क्रशर मालिक
 रणवीर सिंह पुत्र रवेण सिंह है गौका पर उपरोक्त नम्बरान स्वरा
 731/1 - 732 के प्रत्येक बन्नाजात पर पिल्लर नख कर दिये
 गये। उपरोक्त नम्बरान स्वरा कागजात आल में गैर मुमकिन
 खड्ड व किस्म दर्ज है/
 रिपोर्ट सेवा में प्रेषित है।

Dr. H. C. Hodel
 17/09/2025

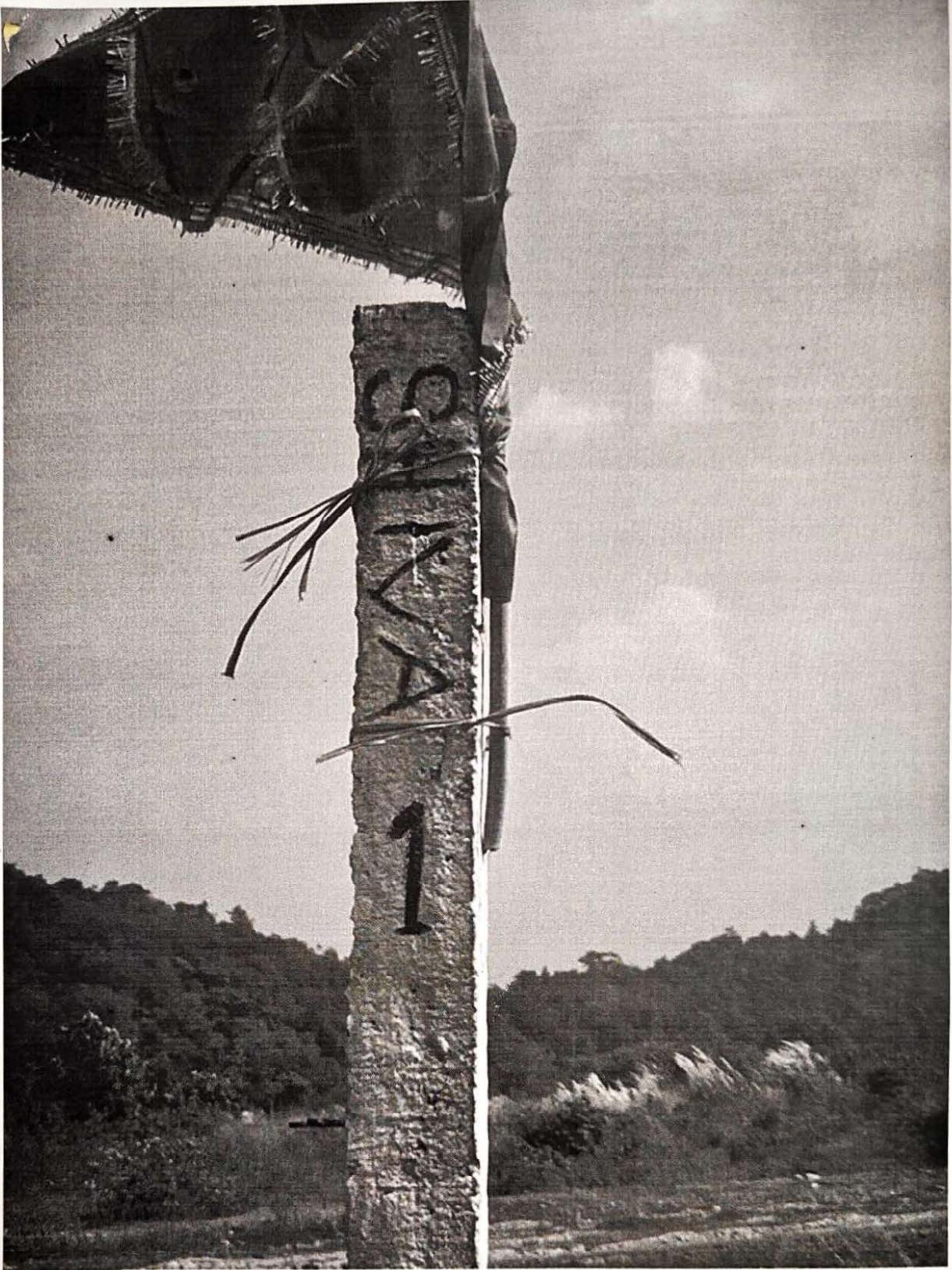
श्रीमान जी

रिपोर्ट पलवारी मिस्तार प्रकृत है
 मुताबिक रिपोर्ट पलवारी दृश नम्बर लहरा
 731 व 732 किता प्रकृत तादात 3-87-70 है. श्री
 वामरा महाल मैरा बटाराह में प्रत्येक बन्नाजात
 पर मीमा सिस्मन लगा दिदी गये है अतः
 रिपोर्ट कराये लेन में फेरा है।

FK go
 17-9-2025



Hm
Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1



[Signature]
Geologists
Dept. of Industries
(Geological Wing)
H.P. Shimla-1



HM
Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1

No.: Udyog (Bhu) NPR-Mis- 1520-1523
Office of the Mining Officer, Nurpur
Distt. Kangra (H.P.)

COURT MATTER

Nurpur

Dated 04 Oct 2025

To

1. The Executive Engineer, H.P.S.E.B Ltd., Division Nurpur, Distt Kangra (H.P)
2. The Executive Engineer, H.P.S.E.B Ltd., Division Indora Distt Kangra (H.P)

Subject:- Regarding Compliance Of Hon'ble NGT order in the matter of OA No. 1034/2024 K Sanjeev Dogra Vs State of Himachal Pradesh

Sir,

This is reference to the Assistant Environmental Engineer, HPSPCB Dharamshala, Distt. Kangra H.P office letter No. PCB/1034 of 2017 File/25-3172-80 dated 20-09-2025 on the subject cited above, which is also address to you and requested to compliance the recommendations made by the Joint Inspection Committee in the matter of O.A. No. 1034/2024 - K. Sanjeev Dogra Vs State of Himachal Pradesh & Others.

It is informed that, the recommendation no 10 pertain to you office. The recommendation is as under:-

It is suggested that Mining Department and Himachal Pradesh State Electricity Board Limited (HPSEBL) should jointly assess the crushing capacity objectively to determine the ratio of raw material (legal/illegal) entering stone crushers and to track the volume of finished products. Further, since the capacity is directly linked to electricity consumption regulating power supply is crucial to prevent illegal mining and unauthorized crushing. Therefore, it is suggested that all crushing units be connected to a single feeder system from the nearest 33 KV substation to enable precise energy metering and compliance.

Therefore you are requested that , Kindly look to matter and issue necessary direction to officials under your control personally and take necessary measure to stop the unauthorized crushing.

It is also requested that kindly apprised to this regarding action take . so the same can be conveyed to the higher authorities.

Your Faithfully

de
Mining Officer
Nurpur, Distt. Kangra (H.P.)
Dated 04 Oct 2025

Endst. No. :- As above. - 1520-1523

Copy to:-

- 1 The Deputy Commissioner, Kangra at Dharamshala , District Kangra H.P for information please.
- 2 The Geologist (Zone-II), Bhurata Sadan Kasumpti, Shimla-9 Himachal Pradesh for information please.

de
Mining Officer,
Nurpur, District Kangra.